

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Saturday, 22nd August, 1953

*The House met at a Quarter Past Eight
of the Clock*[PANDIT THAKUR DAS BHARGAVA in
the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-17 A.M.

BUSINESS OF THE HOUSE

Dr. Lanka Sundaram (Visakhapatnam): With your permission, Sir, may I refer to the resolution passed by this House on the 12th March, 1953, regarding the PEPFU Proclamation by the President assuming certain powers regarding the administration of the State? Under article 356 of the Constitution, the life of the resolution is six months, and it expires sometime next month. In the list of official business circulated to hon. Members, nothing has been mentioned about the Government's intentions regarding the future of this Proclamation.

Further, every Act enacted by the President, regarding PEPFU must be placed on the Table of the House, as soon as convenient, and now the House is in session, but that has not been done.

May I ask of the hon. Minister about the intentions of the Government, as to whether they propose to

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bring forward another resolution, and if so to agree to a debate, before the session is over?

The Minister of Home Affairs and States (Dr. Katju): I shall bring before the House another resolution. I have already communicated to the Minister of Parliamentary Affairs, that a day should be arranged for this purpose, before the House rises.

So far as the Acts are concerned, up till now, the President has not enacted any Act for PEPFU. As soon as that is done, the provisions of the Constitution shall be complied with, and the Act laid on the Table of the House.

Dr. Lanka Sundaram: May I draw the attention of the hon. Home Minister to what appeared in the papers yesterday regarding the Presidential Act, concerning promoting disaffection of the police.

Dr. Katju: I do not know if it has been gazetted. It is going to be gazetted. As soon as it has been gazetted, we shall lay it on the Table of the House.

LEAVE OF ABSENCE

Mr. Chairman: I have to inform the hon. Members that I have received the following letter from Shri Sushil Kumar Pateria:

"I wish to inform you that on account of the delicate health of my mother, it has not been possible for me to attend the present session of the House.

[Mr. Chairman]

I hope you will realise my difficulties and excuse my absence from the session."

Is it the pleasure of the House that permission be granted to Shri Sushil Kumar Pateria for remaining absent from all meetings of the House during the present session?

Hon. Members: Yes.

Leave was granted.

ELECTION TO COMMITTEE

EMPLOYEES' STATE INSURANCE CORPORATION

Mr. Chairman: I have to inform the House that up to the time fixed for receiving nominations for the Employees' State Insurance Corporation, two nominations were received. Subsequently one Member withdrew his candidature. As the number of the remaining candidate was thus equal to the number of vacancy in the Corporation. I declare the following Member to be duly elected:

Shri Khandubhai Kasanji Desai.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following Notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944:

(i) Central Excises Notification No. 15, dated the 9th June, 1953.

(ii) Central Excises Notification No. 17, dated the 29th July 1953;

(iii) Central Excises Notification No. 18, dated the 29th July 1953; and

(iv) Central Excises Notification

No. 19, dated the 8th August, 1953.

[Placed in Library. See No. S—104]

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951, be extended up to the last day of the first week of the next session."

Shri M. S. Gurupadaswamy (Mysore): May we know the reason?

Shri Biswas: The reason is this. The Select Committee has already held several meetings. The provisions of the amending Bill are being subjected to a very minute analysis and scrutiny. That has taken time, and we have not yet been able to reach even the seventh or eighth clause. It is not anticipated that the examination of the entire Bill will be over in the next few days, and so there will be hardly any chance of bringing this Bill before the two Houses, this session. That is why the Select Committee suggested that the presentation of its Report might be deferred till the end of the first week of the next session.

Shri M. S. Gurupadaswamy: The hon. Minister stated, while he made his speech moving the Bill, that this Bill should be passed in this session, and that there should not be any delay or postponement of this Bill. May I know why the hon. Minister has gone back on his statement?

Shri Biswas: That was and is still the intention of the Government, but the Bill is now in the hands of the Select Committee, and the Minister cannot have his own way against the wishes of the Select Committee.